

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 175/(MAH)/2017

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES: M/s. Peony Investments Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rajesh Shah	Advocate	
	Ahmed Chunavala		

ORDER

T.C.S.P. No. 175/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 176/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 177/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, RD & OL of Bombay are hereby directed  
to file report within 3 weeks.

List this matter for final hearing on 22.03.2017.

Sd/-

B.S.V. PRAKASH KUMAR  
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY  
MEMBER (TECHNICAL).